

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 227/MP/2023

Subject : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the CERC (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS U#7&8 (1000 MW) of DVC in compliance of Revised Emission Standards.

Petitioner : Damodar Valley Corporation

Respondents : BYPL and 8 ors.

Date of Hearing : **15.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aashwyn Singh, Advocate, DVC
Shri Nihal Bhardwaj, Advocate, DVC
Ms. Pallavi Bagchi Maitra, Advocate, BYPL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the matter has been filed for the determination of tariff towards the installation of various Emission Control Systems in MTPS Units 7 & 8.

2. The learned counsel for the Respondent sought two weeks' time to file their reply in the matter. The learned counsel for the Petitioner sought two weeks' time to file its rejoinder to the said reply.

3. The Commission, after hearing the learned counsel for the parties, directed the Petitioner to file the following additional information, after serving a copy to the Respondents, by **20.2.2026**:

- i. *"Since MTPS (actual ODeS of ECS of Unit-7&8 are respectively 26.01.2024 and 29.03.2024) falls under a Category 'C' plant in terms of the recent MoEF&CC Notification dated 11.7.2025 regarding the applicability of Sulphur Dioxide (SO₂) emission standards, a clarification and declaration as to whether the plant is proposed to be operated or not under the said norms.*
- ii. *Detailed item-wise break-up of the actual capitalisations claimed as on actual ODeS under Point 5 (Others) of Plant & Machinery in Form-B of the amended Tariff form filed vide affidavit dated 20.2.2025.*
- iii. *Detailed item-wise break-up of the actual capitalisations claimed as on actual ODeS under Point 6 (Other Enabling Works including Roads/Drains) of Buildings in Form-B of the amended Tariff Form filed vide affidavit dated 20.2.2025.*
- iv. *Actual delay analysis due to different factors as per the format furnished in Paragraph No.12 of the original Petition, where anticipated delay analysis has been depicted."*



4. The Respondents are permitted to file their replies, on or before **6.3.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **16.3.2026**.
5. The Petition will be listed for hearing on **24.3.2026**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

